

ITEM NO.301

Court 5 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).135/2010

BUDHADEV KARMASKAR

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

Mr. Jayant Bhushan, Sr. Adv. (A.C.) Mr. Pijush K. Roy, Adv.
(A.C.)/Appellant May Be Shown As Amicus Curiae Ia No. 80140/2020 -
Appropriate Orders/Directions)

Date : 21-09-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

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UPON hearing the counsel the Court made the following
O R D E R

After hearing Mr. Anand Grover, learned senior counsel appearing for the applicants in I.A, the learned Amicus Curiae Mr. Jayant Bhushan, assisted by Mr. Pijush K. Roy, Mr. R.S. Suri, learned Additional Solicitor General and the learned counsel appearing for the State Governments, we are of the opinion that the relief as sought for in the I.A needs immediate attention of this Court. As the learned counsel appearing for the State Governments are not furnished with copy of the application, we direct the Advocate on record for the applicant to serve a copy of the

application on all the respondents. In addition, the Registry is directed to send a copy of the application to all the AORs for the State Governments by e-mail immediately.

The learned Additional Solicitor General and the learned counsel appearing for the State Governments are directed to get instructions regarding the modalities for distribution of monthly dry rations and cash transfer to the sex workers without insisting on proof of identity.

List on 29.09.2020.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master